

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 204  
IB-701/ND/2020

**IN THE MATTER OF:**  
M/s. Ashoka Creation Ltd.

...PETITIONER

Vs.

M/s. Trafigura India Pvt. Ltd.

...RESPONDENT

**Section**  
Under Section 9 of IBC

Order delivered on 18.01.2021  
(Virtual Hearing)

**Coram:**  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

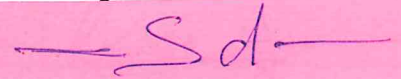
For the Petitioner/Applicant :Mr. Deepak Biswas, Advocate  
For the Respondent/ Corporate-debtor :Mr. Krishnendu Datta, Advocate

**ORDER**

Heard the submissions made by the counsel for the operational creditor as well as counsel for the corporate debtor. Ld. Counsel for the corporate debtor has submitted that in terms of the last order dated 17.12.2020 they have provided soft as well as hard copies of the reply and also additional affidavit filed by them in the Tribunal. Ld. Counsel for the operational creditor has prayed for grant of time. 10 days' time has been granted for filing rejoinder. No more time has been granted. Post the matter to **24<sup>th</sup> February, 2021.**



(V.K. Subburaj)  
Member (T)



(P.S.N. Prasad)  
Member (J)